

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3340
ANSWERED ON:31.08.2012
EVICTION OF TRIBALS
Lagadapati Shri Rajagopal

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether his Ministry has noticed that forty-three tribal settlements are likely to be displaced due to declaration of 42nd Tiger Zone in Adilabad district of Andhra Pradesh;
- (b) if so, the details thereof;
- (c) whether any consultations have been held with the Environment Ministry in this regard;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to protect these tribal settlements?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

(a) to (e): As reported by National Tiger Conservation Authority, Ministry of Environment & Forests, the Government of Andhra Pradesh has notified the Kawal Tiger Reserve, District Adilabad in April, 2012 under the Wildlife (Protection) Act, 1972. The Village relocation from the core/critical tiger habitat is done on voluntary basis under the mutually agreed terms and conditions, as per provisions contained in the Wildlife (Protection) Act, 1972 and Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act, 2006 with an enhanced package of Rs.10 lakhs per family. M/o Environment & Forests has informed that it has not received any such proposal from the State.